

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 58 of 2013**

20.05.13

Heard Mr. G Marak, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime in the event of arrest, the alleged accused be released with a sum of Rs. 30,000/- with one surety of the like amount.

List this matter on 24.05.13.

I also observed that this instant bail application has been moved under Section 438 CrPC which means pre-arrest bail and is supposed to be (AB) but Registry has registered it as BA(SH) 58/2013. Registry is making such type of mistakes in many other cases as well.

Registry is directed to correct themselves and Register General to look into matter which has caused inconvenient to the Court.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.)(SH) No. 4 of 2013**

20.05.13

Heard Mr. S Dey, the learned counsel for the petitioner who submits that he has just received the counter affidavit today only from the state and prayed that the matter may be fixed on 24.05.13.

Prayer is allowed.

Mr. S Sen Gupta, the learned Addl. PP is present.

List it accordingly.

JUDGE

V. Lyndem.

